RAJYA SABHA

Friday, 9th December 1955

The House met at eleven of the clock Mr Chairman in the Chair

LEAVE OF ABSENCE TO PROF A R. WADIA

MR CHAIRMAN I have to inform hon Members that the following letter has been received from Prof A R Wadia

'As I have been convalescing after an attack of typhoid, my doctors do not advise me to go to Delhi for the current session. I shall be grateful if the House will grant me leave of absence."

Is it the pleasure of the House that permission be granted to Prof A. R. Wadia for remaining absent from all meetings of the House during the current session?

(No hon Member dissented)

MR CHAIRMAN: Permission to remain absent is granted

THE HISTORICAL RECORDS (DECLARATION OF NATIONAL IMPORTANCE) BILL, 1955

DR RAGHUBIR SINH (Madhya Bharat). Sir, I beg to move.

"That leave be granted to introduce a Bill to declare certain historical records to be of national importance and to provide for certain matters connected therewith"

MR CHAIRMAN. The question is:

"That leave be granted to introduce a Bill to declare certain historical records to be of national importance and to provide for certain matters connected therewith"

DR RAGHUBIR SINH: Sir, I introduce the Bill.

The motion was adopted.

THE HISTORICAL RECORDS (OF NATIONAL IMPORTANCE) PRE-SERVATION BILL, 1955

DR. RAGHUBIR SINH (Madhya Bharat): Sir, I beg to move:

"That leave be granted to introduce a Bill to provide for the preservation and due management of historical records that may be declared by Parliament by law to be of national importance."

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the preservation and due management of historical records that may be declared by Parliament by law to be of national importance"

The motion was adopted

DR RAGHUBIR SINH Sir, I introduce the Bill

THE CHARTERED ACCOUNTANTS (SECOND AMENDMENT) BILL, 1965

SHRI V K DHAGE (Hyderabad): Sir, I beg to move:

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

MR CHAIRMAN The question is:

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted

SHRI V K DHAGE: Sir, I introduce the Bill

THE CONSTITUTION (FIFTH AMENDMENT) BILL, 1955

SHRI SATYAPRIYA BANERJEE (West Bengal) Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."